

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.950/2024

(Arising out of impugned final judgment and order dated 04-01-2024 in CRM(A) No. 977/2023 passed by the High Court of Calcutta Circuit Bench at Jalpaiguri)

NISITH PRAMANIK

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL

Respondent(s)

(IA No.5367/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.5366/2024-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.  
Ms. Bansuri Swaraj, Adv.  
Mr. Rajdeep Mazumder, Adv.  
Mr. Ravindra Singh, Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. T. Illayarasu, Adv.  
Mr. Sayak Chakraborti, Adv.

For Respondent(s) Mr. Gopal Shankarnarayanan, Sr. Adv.  
Ms. Srisatya Mohanty, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Aditi Gupta, Adv.  
Ms. Lihzu Shiney Konyak, Adv.  
Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

IA No.5366/2024 seeking permission to file SLP without certified/plain copy of impugned order is allowed.

The learned Senior counsel Mr. P.S. Patwalia appearing for the petitioner states that the next date on which the Calcutta Circuit Bench at Jalpaiguri is likely to hear the appeal is 22.01.2024.

Learned Senior Counsel Mr. Gopal Ssankarnarayanan appearing for the respondent states that he has no objection if the matter is directed to be heard by the Circuit Bench on the date that may be fixed by this Court.

In view of the above, let CRM(A) No. 977/2023 be listed before the Calcutta Circuit Bench at Jalpaiguri on 22.01.2024, with a request that the same may be heard and disposed of as expeditiously as possible.

Learned counsel for the respondent states that no coercive steps shall be taken against the petitioner till the matter is heard by the High Court.

We clarify that we have not expressed any opinion on the merits of the case and the High Court shall decide the petition on its own merits.

The special leave petition is disposed of in the aforesaid terms.

Pending applications, if any, shall also stand disposed of.

(KRITIKA TIWARI)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)